

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 3101 = of 2025/RG/LP**

**Dated: 22 09.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aamir Nazir**  
**S/O Nazir Ahmad Ganai**  
**R/O Dangerpora Sopore, Tehsil Dangerpora, District Baramulla**

vide notification No. 91 of 2024 /RG/LP Dated 20.02.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

**No: 62306 = 13 = /RG/LP**

**Dated: 22.09.2025**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Nazir, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 31002 of 2025/RG/LP**

**Dated: 22 09.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Showkat Ahmad Gojri**  
**S/O Mohmad Shaban Gojri**  
**R/O Gulmohar Colony, Babatang, Tehsil Pattan, District Baramulla**

vide notification **No. 94** of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended **till 31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar Administration

**No: 62290-305 /RG/LP**

**Dated: 22.09.2025**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Gojri**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 30992 of 2025 RG/LP**

**Dated: 22 09.2025**


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Malik Azmat Gulzar**  
**S/O Mohd Gulzar Malik**  
**R/O Shaheenpora, Tehsil Villagam, District Kupwara**

vide notification No. 897 of 2024/RG/LP Dated 30.05.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

**No: 62290-97 of 2025 RG/LP**

**Dated: 22 09.2025**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Azmat Gulzar**, Advocate  
.....for information and necessary action.

  
Registrar Administration



# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3098 of 2025/RG/LP

Dated: 22 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gauhar Muzaffar Qureshi**

**S/O Muzaffar Iqbal Qureshi**

**R/O Gupt Ganga, Exchange Road, Ishber Nishat, Tehsil North, Srinagar  
District Srinagar**

vide notification No. 2897 of 2023/RG/LP Dated 28.12.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 62202-09/2025 RG/LP Dated: 22.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gauhar Muzaffar Qureshi**, Advocate  
.....for information and necessary action.

Registrar Administration



# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3097 of 2025/RG/LP

Dated: 29 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aamir Abbas Baba**  
**S/O Gh. Ahmad Baba**  
**R/O Babapora, Tehsil Magam, District Budgam**

vide notification No. 859 of 2024/RG/LP Dated 30.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 69274-81/RG/LP

Dated: 22.9.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Abbas Baba**, Advocate  
.....for information and necessary action.

Registrar Administration



# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3102 of 2025/RG/LP

Dated: 22 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabir Ahmad Mir**

**S/O Ab Kabir Mir**

**R/O Ajas Bandipora Tehsil Ajas, District Bandipora**

vide notification No. 17 Dated 07.04.2016 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 62314-21 /RG/LP

Dated: 22.09 .2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Mir**, Advocate  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3107 of 2025/RG/LP Dated: 6/10/2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sourav Sharma**  
**S/O Shri Hans Raj**  
**R/O Dhalpar, Baluni, Tehsil & District Udhampur.**

vide notification No. 1029 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63377-84 RG/LP Dated: 6-10-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Sharma, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3108 of 2025 RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Saleem Iqbal**  
**S/O Shri Mohd Iqbal**  
**R/O Melan, Trigam, Tehsil & District Kishtwar**

vide notification No. 1031 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Yasin*  
26-09-2025  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63305-92 RG/LP Dated: 6-10-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saleem Iqbal**, Advocate  
.....for information and necessary action.

*Yasin*  
26-09-25  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3109 of 2025 /RG/LP Dated: 6-10-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arshad-E-Azam**  
**S/O Shri Azam Hussain Shah**  
**R/O Sheghari, Tehsil Chassana, District Reasi**

vide notification No. 1209 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 63393-400 RG/LP Dated: 6.10.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshad-E-Azam, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3110 of 2025 /RG/LP Dated: 6 10 .2025


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akhlaq Ahmed**  
**S/O Shri Bahadur Ali**  
**R/O Thuroo, Tehsil Thuroo, District Reasi**

vide notification No. 1212 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

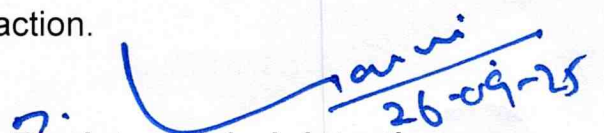
By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63401-08 /RG/LP Dated: 6 10 .2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhlaq Ahmed, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3111 of 2025 /RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shivani Rajput**  
**D/O Shri Swarn Singh**  
**R/O Village (Khour), Tehsil & District Jammu.**

vide notification No. 1283 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63409-16 /RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Rajput, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3112 of 2025 /RG/LP Dated: 6.10.2025

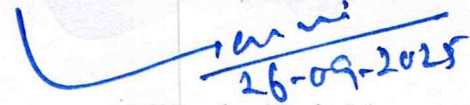
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Simriti Parihar**  
**D/O Shri Kewal Singh Parihar**  
**R/O Village Horna, Palmar Tehsil & District Kishtwar.**

vide notification No. 1269 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63417-24 /RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simriti Parihar**, Advocate  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3113 of 2025 RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sehrash Javaid**


**D/O Shri Zaffar Javaid**

**R/O Husplote A Ward No.3, Tehsil Thanna Mandi, District Rajouri.**

vide notification No. 1268 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63425-32 RG/LP Dated: 6.10.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehrash Javaid, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3114 of 2025/RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Dhanwant Singh Soodan**

**S/O Shri S. Jodh Singh**

**R/O H.No.43, Sector-07, Lane No.10, Nanak Nagar, Tehsil Bahu & District Jammu**

vide notification No. 1024 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63433-40/RG/LP Dated: 6.10.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dhanwant Singh Soodan**, Advocate  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3115 of 2025/RG/LP Dated: 6/10/2025

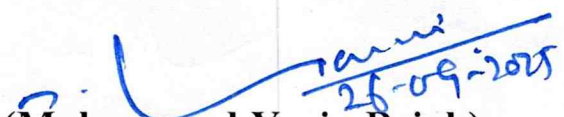
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Neeharika Kapoor**  
**D/O Shri Sikander Mohan Kapoor**  
**R/O Mohalla Panditan, Tehsil Haveli, District Poonch.**

vide notification No. 2759 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63441-48 RG/LP Dated: 6/10/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neeharika Kapoor, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3116 of 2025 /RG/LP Dated: 6/10/2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bidisha Pandita**

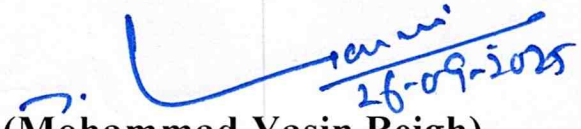
**D/O Shri Sanjay Pandita**

**R/O H.No.116, Wazir Bagh, Anand Nagar, Bohri, Tehsil Jammu North,  
District Jammu**

vide notification No. 1217 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

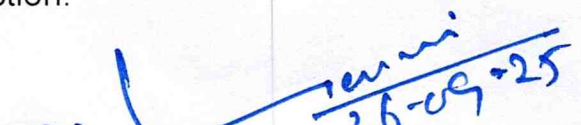
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63449-56 RG/LP Dated: 6/10/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bidisha Pandita, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3117 of 2025/RG/LP Dated: 6/10.2025


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Manisha Devi**  
**D/O Shri Krishan Singh**  
**R/O V.P.O. Sujandhar (Dhara), Tehsil Bhomag, District Reasi**

vide notification No. 1932 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63457-64 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Devi, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3118 of 2025/RG/LP Dated: 6-10-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shafiet Ali**  
**S/O Shri Abdul Rashid**  
**R/O Farwalla, Tehsil & District Rajouri.**

vide notification No. 568 of 2024/RG/LP dated 22.04.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

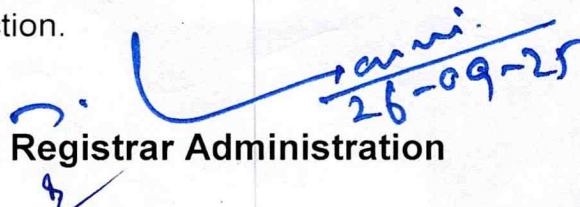
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63465-72/RG/LP Dated: 6/10/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafiet Ali, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 8119 of 2025 /RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ashvi Choudhary**  
**D/O Shri Sat Paul Choudhary**  
**R/O Village Chak Salarian, Tehsil Ramgarh, District Samba**

vide notification No. 1199 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63473-80 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ashvi Choudhary, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3120 of 2025/RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aaina Sumbria**

**D/O Shri Bodh Raj**

**R/O H.No.3, W.No.2, Near JK Bank, Tehsil Bari Brahmana, District Samba**

vide notification No. 1200 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 63481-00 RG/LP Dated: 6.10.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aaina Sumbria**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3121 of 2025 /RG/LP Dated: 6/10/2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ekta Thakur**  
**D/O Shri Jagdev Singh Thakur**  
**R/O Village (Chore Panjian), Tehsil Majalta, District Udhmapur**

vide notification No. 1288 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 63489-96 /RG/LP Dated: 6.10.2025 ✓

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ekta Thakur**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3122-012025/RG/LP Dated: 6.10.2025

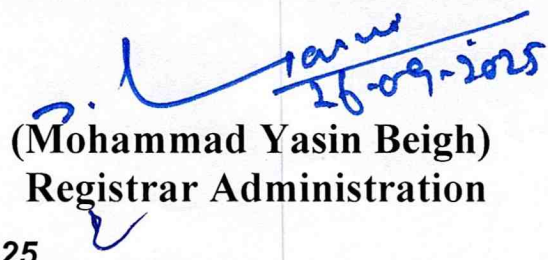
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Taniya Parihar**  
**D/O Shri Susheel Kumar Parihar**  
**R/O Village Gatha, Tehsil Bhaderwah, District Doda**

vide notification No. 1287 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63497-504/RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taniya Parihar**, Advocate  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3123072025/RG/LP Dated: 6.10.2025

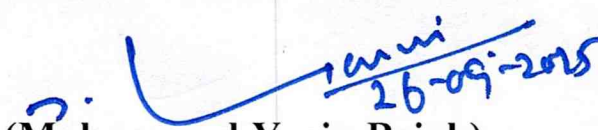
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kanwal Kishore Singh**  
**S/O Shri Jai Dev Singh**  
**R/O Pogal, Tehsil Pogal Pristan (Ukhral), District Ramban**

vide notification No. 1076 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63508-12 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kanwal Kishore Singh**, Advocate  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3124 of 2025 RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Surbhi**  
**D/O Shri Kuldeep Kohli**  
**R/O W.No.9, near Foot Bridge, Tehsil & District Kathua**

vide notification No.1882 dated 15.03.2018 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63513-20 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surbhi**, Advocate  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3125 of 2025/RG/LP Dated: 6/10.2025

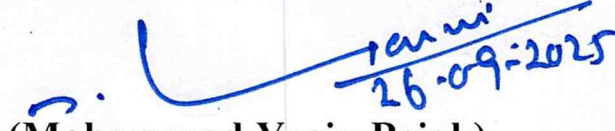
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irfan Shabir**  
**S/O Shri Mohd Shabir**  
**R/o Village Jamola, Tehsil Koternaka, District Rajouri**

vide notification No. 977 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63521-28 RG/LP Dated: 6/10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Shabir**, Advocate  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3126 of 2025 /RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nusrat Kabir**

**D/O Shri Abdul Kabir**

**R/O Village Behota, Masmata Doda, Chalhote, Tehsil Masmata, District Doda**

vide notification No. 1233 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63529-36 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Kabir**, Advocate  
.....for information and necessary action.

  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3127 of 2025/RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Guftar Ahmed**  
**S/O Shri Mohd Ashraf**  
**R/O Mohra, Tehsil Kotranka, District Rajouri**

vide notification No. 938 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 63537-44/RG/LP Dated: 6.10.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Guftar Ahmed**, Advocate  
.....for information and necessary action.

  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3128 of 2025/RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Lakhan Sharma**  
**S/O Shri Raj Kumar Sharma**  
**R/O Village Muradpur, Ward No.1, Tehsil & District Rajouri.**

vide notification No. 982 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 62545-52 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lakhan Sharma, Advocate**  
.....for information and necessary action.

  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3129 of 2025/RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Savita Choudhary**  
**D/O Shri Tara Chand**  
**R/O Chack Ram Singh (Govindsar), Tehsil & District Kathua**

vide notification No. 1999 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63553-60 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Savita Choudhary, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3130 of 2025/RG/LP Dated: 6/10 2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Amit Kumar**  
**S/O Shri Mohan Lal**  
**R/O H.No.184, W.No.2, Upper Amuwala, Tehsil Ramkot, District Kathua**

vide notification No. 1213 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63561-68 RG/LP Dated: 6/10 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Kumar, Advocate**  
.....for information and necessary action.

  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 313107/2025 /RG/LP Dated: 6.10 2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Balbir Singh**  
**S/O Shri Inder Singh**  
**R/O Thuroo Dharmari, Near Forest Office Tehsil Thuroo, District Reasi**

vide notification No. 559 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 63569.76 /RG/LP Dated: 6.10 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Balbir Singh, Advocate**  
.....for information and necessary action.

  
Registrar Administration